

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76515 of 2016

(Arising out of Order-in-Original No.Commr./B-I/ST-25/2015 dated 18.03.2016
passed by Commissioner (Appeals) of CGST & Central Excise, Bhubaneswar)

Commissioner of CGST & Central Excise, Bhubaneswar
(C.R.Building,Rajaswa Vihar, Bhubaneswar-751007)

Appellant

VERSUS

M/s Srihari Construction

(Plot No.24,District Centre, Chandrasekharpur, Bhubaneswar)

Respondent

APPEARANCE :

Shri S.K.Dikshit, Authorized Representative for the Appellant
Shri Aditya Dutta, Chartered Accountant for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.77349/2025

DATE OF HEARING : 28 AUGUST 2025

DATE OF DECISION : 28 AUGUST 2025

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal
in terms of litigation policy vide Board's instruction being
F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal
is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

(Ashok Jindal)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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